CLARIFICATIONS ON THE STATE-MENTS BY MINISTER—

Bomb Explosions in five prestigious passenger trains on the 5th and 6th December, 1993

श्रोमती सरला माहेश्वरी (पश्चिमी बगाल): माननीय उपसभाध्यक्ष महोदय, माननीय रेल मन्नी महोदय ने 5 रेलवे गाड़ियों में हुए विस्फोटों के संबंध में जो वक्तव्य दिया है, उस विषय में मेरा पहला सवाल मंत्री महोदय से यह है कि क्या मंत्री महोदय इस बात से ग्रमिज थे कि ये जो विस्फोट हुए हैं इनके पीछे ऐतिहासिक पृष्ठभमि थीँ? ये विस्फोट जो 5 रेलगाड़ियों में हुए वह 5 ग्रौर 6 दिसम्बर को हए। 6 दिसबर का दिन हिन्दुस्तान के दतिहास में एक कलकमय दिन था, हिन्दुस्तान के इतिहास का एक शर्मनाक दिन था। यह वह दिन था जब हिन्दू प्रतिकियावादी ताकतें हमारे देश के समाज के ताने-बाने को तोडकर इस देश को कमज़ोर करने ग्रौर इस में ग्रस्थिरता फैलाने का राष्ट्रद्रोह कर रही थीं।

उपसभाध्यक्ष महोदय, मैं भ्रापके माध्यम से यह जानना चाहती हूं कि क्या मंत्री महोदय इस बात से अनिभिज्ञ थे कि 6 दिस्मबर को यह सुरक्षा पर्याप्त नहीं थी श्रौर 6 दिसम्बर का दिन जो हिन्दुस्तान के इतिहास में अपराधों से भरा हमा जबन्यतम काला दिन था उस को देखते हुए क्या मंत्रा महोदय के लिए यह श्रावश्यक नहीं था कि वे इस बात के प्रति सबेत हते कि जो देशा श्रौर विदेशी प्रतिकियावादी ताकत हैं वे घटनात्रों के केन्द्र में रहते हुए हमारे देश में अस्थिरता फैला सकती हैं, सांप्रदायिकता पैदा कर सकती है, किसी भी तरीके से तनाव पैदा कर सकती हैं। **इसको मद्देनजर** रखते हुए रेल मंत्री महोदय ने सुरक्षा के कौन से ग्रितिरिक्त **उ**गाय किए, मैं इन भ्रतिरिक्त कदमों का व्यौरा जानना चाहंगी।

मेरा दूसरा सवाल मंत्री महोदय यह है कि जिन 5 रेलगाड़ियों का जिक

किया गया है उन 5 रेलगाडियों में से एक रेलगाड़ी में मैं स्वयं थी, 2301-प्रप, हावडा राजधानी एक्सप्रेस में मैं स्वयं यात्रा कर रही थी। मैं इस हादसे की प्रत्यक्ष गवाह हूं। मंत्री महोदय ने अपने बयान में इस बात का जित्र किया है कि एक बम पाया गया जिसे भाऊपूर स्टेशन पर पुलिस के दस्तों ने नाकामयाब कर दिया। लेकिन मंत्री महोदय ने अपने बयान में इस बात का जिक नहीं किया कि रेलगाडी में दो ग्रौर कार्टन पाए गए थे, उन पर किसी ने क्लेम नहीं किया, कोई उन का दाबदार नहीं था। पुलिस के दस्तों ने दोनों कार्टन उठाकर -50 गज की दूरी पर रख दिए थे। पूरी ग्राशंका यह थी कि इन दोनों डिब्बों में विस्फोटक रखे हुए हैं। मंत्री महोदय ने अपने झ्यान में इस बात का जिक नहीं किया इसलिए मैं मंत्री महोदय से जानना चाहती हूं कि क्या उनको इन कार्टनों के बारे में जानकारी नहीं मिली? जब तक हमारी गाडी वहां से चलीलबतक विस्फोट नहीं हुआ। मैं मंत्री महोदय से जानना चाहुंगी कि उन कार्टनों का क्या हम्रा ? क्या उनमें कोई विस्फोट हुम्रा, यह जानकारी दें। दूसरा सवाल मंत्री महोदय से यह कुर कि यह मामला क्योंकि हमारे देश की य्रांतरिक सुरक्षा से सम्बंध रखता ह<u>ै</u> तो क्या गृह मंत्रालय की स्रोर से रेल मंत्रालय को इस बात के कुछ निर्देश मिले थे कि 6 दिसम्बर को देखते हुए हमारे देश में कुछ भी हो सकता हैं। यहजरूरी था रेल मंत्रालय को इस तोरचे के निर्देश जाते। मेरा यह सवाल हैं कि क्या गृह मंत्रालय की स्रोर मे श्रापको इस तरह के कोई निर्देश मिले? **अगर मिले तो क्या थे** और अगर नहीं मिले तो क्या रेल मंत्री जी इस बात को बतायोंगे कि ये जो घटनाएं घटी इनको जिस्मेदारी क्या किसी एजसी या सगठन ने ली है? क्या म्राज तक इस बारे में ग्रापके पास कोई क्लू ग्राया है, कोई संकेत मिला है कि कौन सी एजेसी इसके पीछे थी? क्योंकि यह गह मंत्रालय से सम्बन्धित है इसलिए मैं श्रापसे निवेदन कर्हगा कि इन मामलों की गम्भीरता

[श्रीमती सरला माहेशवरी]

श्रो समझते हुए हमारे ता की जो ताकतें ग्रस्थिरता फैलाना बाइती है, साम्प्रदायिक तनाव फैलाना काहती हैं, देश की तरक्की को रोकने के लिए जो श्रातंकवादी तत्व काम कर है हैं व कौन से हैं? किन की साजिश से यह काम हो रहा है? इन तमाय बातों पर रेल मंत्रालय के साथ-साथ पृष्ट मंत्रालय की ग्रोर से भी पूरा एक बयान संसद में पेश किया जाए। रेल मंत्री जी जो मैंने सवाल पृष्टे हैं उनका जवाब दें।

श्री संव प्रिय गौतम (उत्तर प्रदेश):
मेरा एक व्यवस्था का प्रश्न है। माननीय
सरला जी ने इनकी जिम्मेदररी शिफ्ट
करके गृह मंत्रालय पर डाल दी है।
मैं कहता हूं यह इनकी ही जिम्मेदारी
है। इनके यहां लिखा हुआ हैं सुरक्षा
संरक्षा श्रीर समय पालन। ये तीनों बात
इनके यहां लिखी हुई हैं। मैं यह पूछना
चाहता हूं कि इनकी जिम्मेदारी शिफ्ट
क्यों कर रही हैं।

श्रीमती तरला माहेश्यरी : इनका जिमेदारी के साथ गृह मंत्रालय की जिम्मेदारी भी स्राती है।

श्रीमती साया बहुत (उत्तर प्रदेश) : यह सोचने का दायरा है।

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): Sir, it is reported in a section of the press in Andhya Pradesh that the police have announced that they are already progressing in regard to the investigation of the case and some of the culprits have been identified. If it is so, is there any connection among all the five incidents? Is it the same group that has engineered it on the Andhra Pradesh Express between Secunderabad ad Maula Ali? And is the Government aware that the same group might be engineering these incidents throughout the country?

[(The Vici-Chairman Shri Shankar Dayal Singh) in the Chair[

Sir, I want to tell the hon. Minister that everybody in this country knew that December 6 was the D-Day and everybody was expecting that something serious was going to happen on this black day. So, what preventive steps had the Government taken and what prevented the Government from taking precautionary measures so that such incidents may not recur?

Sir, in certain parts of the country like Andhra Pradesh, extremist activities are more, whether by Naxalites or some others, and in some other parts some other counterpart extremists may be operating, and it has become a regular feature. Last year, on the South Central Railway, almost an entire bogie was set ablaze and quite a number of people died. Such inciddents are recurring. So, what steps does the Government propose to take to avoid such incidents and to see that such icidents do not recur? Thank you.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Shri Ish Dutt Yadav. Not here. Shri Mohammed Afzal . . Not here. Shri Chimanbhai Mehta.

CHIMANBHAI SHRI MEHTA (Gujarat): Sir, this is a law and order lissue, and therefore; I wish the Home Minister had come to this House with a proper statement explaining why this had happened. This is not an isolated incident. At five places, in five major trains the explosions have occured in the background of the last year's event when the structure at Ayodhya **w**as demolished fore when five leading moulanas of the country gave a call for observance of this day as a mourning day, at that time also-I have got clipping here—the Intelligence Bureau warned the Ministries the in States as well as at the Centre, the Home Ministry particularly, that such incidents were likely to occur. has the Home Ministry pased on the information to the Railway Ministry about the aticipated events in view of the last year's provocative event?

One had to realise that at Ayodhya -you would call it a mosque or a mander-that was abolished, and subsequently temples in Bangladesh Pakistan and even in London were demolished. I know, I understand that behind these explosions that took place in the five trains and this cocydinated affair there was a design not only to scare but to start chains of riots so that as it happened the last time, it might happen again. In Srinagar, on the issue of Hazratbal, I do not know what happened today, There was going to be a massive march. In the background of what is going on there, has the Government, particularly the Home Ministry, taken precautionary measures? I do not know why the Home Minister has not come with a statement on this issue although he made a statement in the Lok Sabha that the Prime Minister had never promised reconstruction of the mosque at the same place. Such statements should be made here in this House also. We can discuss them. We can understand them. So, in view of these events will you take precautionary measures in future because the design is to create communal riots in this country between Hindus and Muslims, to provoke thtm by demolishing a temple or by demolishing a mosque? Both the communities are settling down now. Political inflicted on those defeat has been tried to demolish people who call it a you Whether mander, how กร а mosque can anyone demolish a religious place in this county? This is not a civilised That punishment has been given act. subsequently some to them. But people are very much interested in further provoking such incidents. So, would you take precautionary measures? And kindly answer whether the Home Ministry passed on the information given by the Intelligence Bureau that such events were likely place. Have you warned to take specifically about it?

Thank you, Sir.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH):
Prof. Saurin Bhattacharya.

SHRI G. G. SWELL (Meghalaya): Mr. Vice-Chairman, Sir, these explosions...

THE VICE-CHAIRMAN (SHR! SHANKAR DAYAL SINGH): I have called Prof. Bhattacharya. Your name s there but after Prof. Bhattacahrya.

PROF. SAURIN BHATTACHAR-YA (West Bengal): In both cases you begin with "Professor" and then "S'. So, the confusion is natural. Therefore, I hurriedly sat down lest there should be some accident again.

I completely agree with Mr. Chi. manbhai Mehta. He perhaps did not mention—at least it escaped notice—that he was a passenger in the Bombay-New Delhi Rajdhani Express. The Rajdhani Expresses are favouriet haunts of the MPs of some areas to which I also happen to belong. The question is not that security of MPs only. It is a question of security of all travelling public and how best it can be ensured. This is really a matter of law and order, not of Railway Ministry, which Mr. Jaffer Sharief can explain. Fourse, as Railway Minister he responsible for the securities on the Railways also, but he would be helpless if no help is rendered by law and order machinery of the country. The question is whether such thing was anticipated on eve of the fateful day of 6th December. The Railway Minister short of quoting 6th December. stopped at 5th December evening. After that it was 6th December has not been mentioned by him obviously because he was aware of the sinister significance. On such a day it was really the responsibility of the Gov. ernment machinery, the law and order machinery to keep a vigil on the tracks and the trains. It may be a very stupendous task. It may be

[Pro. Sourin Bhattacharya]

very difficult to say actually where the black hands will strike but in spite of that the law and order machinery of the country should show some circumspection, some vigilance, some alterness and some concern for the large number of people. That was lacking. I came today by Rajdhani Express. I started on the 6th and reached here in New Delhi today. At Howrah Station we came to know of some of those incidents. But we boarded the train. were some bomb dogs or whatever they are called. There were other policemen who round from one compartment to another. At Dhanbad the train again detained and there was another round of search with dogs and men. But I do not know whether in such circumstances these cursory searches can really find but the incriminating things planted anywhere. For examnle, it was said that in the toilet of a pentry car, where the explosion took place the device was attached to a rod, which was a part of the toilet. I was further told by some knowledgeable passengers-I am not that knowledgeable—that plastic can render the metal detector inoperative, but those devices operate. What is the way out we do not know. We really are livnig in a sort of death trap, a trap in which anybody may fall any time. Only those who under the cover of what is 'black cat' or something like that are safe for the time being. For others it is a matter just... I am telling a very unmarxist word-of something ilke providence. What else should I say? Because no earthly agency, it seems is effective against these breed of criminals that is infesting country. The question is if anything is to be done, it is not agency of the Railways, it is not the agency of the Home Ministry it is not other agen. cies, all the agencies put together can really put an end to these burgeoning criminal dynasty which this country is infested Perhaps that is

the sin of ours also. Unless we are able to put them down, it is very difficult to bring a healthy trend. Thank you.

SHRI G. G. SWELL: Mr. Vice-Chairman, Sir, there is no dispute that these explosions in different trains in quick succession within a period of one or two days could not be jaccidental or coincidental. It has in order of things to be presumed that it is the work of a group of people after a particular design.

I remember yesterday when this statement was made by the Minister, our colleague, Shri Vishvjit P. Singh said that all those happened in the trains and, therefore, they came within the purview of the Minister for Railways. But the task of investigation of finding out, the people behind it is not really the work of the Railways but that of the Home Ministry.

Now I would like to know whether the Minister of Railways has received ar., feed-back fromHome Ministry as to progress of the investigation, whether they been able to identify the persons or some of the persons behind these explosions whether any interrogation has been made and whether whole thing is part of the national scheme to create disorder a feeling of insecurity in this country. We had Bombay blasts against bid buildings where huge concourse of commerce and business are there. We had some other eplosion. These are not areas where you have etremists or militants like in Andhra Pradesh or in the North-East wherein it is widespread. Yesterday, the bomb blasts took place in trains today it may be in buses, something else and something else.

I would like to know from the Minister whether the Hmoe Ministry has given any indication about the identity of these people behind these explosions. What could be their motive? May I know from the Minister whether it is a part of the design

to create this disorder? You can expect these things. Fortunately it is good that bombs which have exploded appeared to be weak bombs. They were not RDX bombs. They were not plastic bombs. They were Sem Tex bombs. These things there already in the country. There has been a theft of large quantities of Sem Tex bombs fom warehouses have gone in Slovakia. These into the hands of the terro-They might have come to rists. this country. These sort of things we can except to happen. We would like to know whether the Home Ministry is of the opinion that this is a part of the design to create disorder. disunity and insecurity in the country. Who are the people?

SHRI N. GIRI PRASAD (Andhra Pradesh): Sir really this is a very And it is sur.. shocking incident prising that the hon. Minister does not have proper information or appreciation In his statement, he has said that the planting of these devices in selected prestigious seems to indicate a design to create scare among the public. Really it is only to create scare. That thing. Casualties is one may less; only one death and some people injured. But the aim of the operation is quite clear. It amounts to a conspiracy. Otherwise on a particular date, and even at particular hours in five different places, in five different trains, bomb blasts would not have taken place. So, there must have been some organisations which are operating on these lines. Of course, if this is the first time that such a thing happens we can condone it. But even a few months back, just within a few yards from the Parliament House some incident took place. Everybody is aware of the Bombay bomb blasts and the incidents at many places. Even in Secunderabad, in the railway booking office there was a bomb explosion and there were some casualties. So either the Railways or the Home Ministry or the Govern-

ment cannot plead ignorance and say that this is just the first such incident or some people have exploded these tombs to scare some people. It is not like that, I do not know what material were used in the ex. plosives. As far as I understand, a good part of the RDX which was smuggled into this country is yet to be recovered. It is moving about places What is happening? Where is it kept? If there is no such incident for a period of one month or two months the Government takes a complacent attitude. The Railway Minister was good enough to indicate some steps he was taking after these incidents. In view of the fateful day of December 6 from which we are suffering very much, I do not know how the political leaders, parties, who divide people on these lines will react. But this is darkest period in our history, at least post-Independence history. We have to give it the goby. How we can do it is a different matter. If political parties forces want to provoke things like this, we can take care of that in the political field. But as far as the Government and the Ministry are concerned they take all the precautions until this problem is over or until all the emotional things subside. The Railway Ministry has got its forces. It is not just like any other Ministry. many Ministries do not have their own forces. But these people are having the Railway Protections Certainly they must have type of intelligence also. They must have instructed them to take necessary precautions. In view of their own experience in Secunderabad or some other places, they should have done it. I think they have failed in doing so. I want to know from the Minister why such lapses were allowed, particularly on the occasion of December 6. Thank you Sir.

SHRI O. RAJAGOPAL. (Madhya Pradesh): Sir, this is a very serious inclident that has taken place. It is unprecedented. In five prestigious

[Shri O. Rajagopal]

6.00: PM trains bomb blasts took place. <u>a</u>lmost simultaneously, on the day, and this is the consequence of what happend after March. Dur. ing March and August there a series of bomb blasts in Bombay. Calcutta, Madras etc. Because effective steps were taken to find out the culprits and start proceedings against them, this event has place. I cannot find fault merely with the Railway Minister for this. By rail millions of travellers travel daily. It may not be possible them to find out everyone of them and examine them. Taking into account the fact that all these incidents have taken place on the 6th of December when last year a disputed structure was demolished which some friends considered a sacred mosque on the basis of which some people wanted to whip up communal frenzy in the country and bring back a bad name to the country, that there were foreign powers interested in seeking that a confusion is created in this country, I want to know whether the hon Minister is aware some Pakistan ISI-based organisations like ISS in Kerala had given a call to observe this 6th of December as a black day, a day for hartal; they had given a call for a nationwide hertal. It is well known that it is an ISI backed organisation and in this very situation I would like to know whether authorities had anticipated any such development; whether any information has been received from Home Ministry that some such thing would also like is possible. I know whether any special security measures were taken in the light of the fact that there was a threat by these foreign powers to create problems in this country.

This statement has been apparently prepared on the basis of information gathered till around yesterday noon. We would like to know whether the Ministry is aware of further deve-

lopments; whether they have able to identify certain persons. these five incidents are not stray incidents, it is quite obvious that there must be a common brain, a common objective, a common method: there must be certain forces helping those things. I would like to know whether the Government has been able to identify them and what steps the Government proposes to take against them. This is a matter which cannot be dealt with only by the Railway Minister. This has to be salved, handled in consultation with the Home Ministry and the Minister for Internal Security I would like to know whether such steps are being taken because this is a matter which causing great concern to the people, the travelling public throughout the country.

SHRI TINDIVANAM G VENKAT-RAMAN (Tamil Nadu) Sir. a statement of the Railway Minister motu is really a sincere effort he has made but unfortunately we not get any information. As friend has stated, apart from what we have read in the newspapers. there is no other inkling or any new information to identify the culprits. And moreover, occurrence of bomb blasts has become a culture. The people who are behind it have made it clear. They are destroying the property. The major cities have been attacked and it has also appeared in the newspapers that RDX has been transported from Pakistan and other parts of the country and it has entered the Indian territory.

But now we are not able to find out what sort of material has been used in this. But anyway when the major cities have been attacked, there is a Railway Protection Force and this Protection Force is meant not only for the purpose of filing cases of theft aaginst persons who are travelling by rail but also for protecting the railway property and persons who are travelling by rails have also

to be protected by this Railway Protection Force. Of course, this is very difficult job also because the railway lines are running through miles and miles of areas. They have ot their own ways of supervision. The miscreants are coming at their own time and play on the railways lines. This is a feature which have noticed so far. Now they have entered the carriage means persons with that culture, persons who are interested in them or persons have got the same label or persons have got the colour of those persons are conniving at it and they able to enter the railway passenger cabins. This is a serious thing and nobody will be safe. Nobody think when they start that they will reach their destination. The situation is rather precarious in these Having known that the cities were attacked, why is it that the Railway Protection Force have not been geared up to see that these things do happen? These things may happen. This is a regular feature in certain States, leave alone Andhra Pradesh and Punjab where these things are happening. In certain places day we see that people are gunned down and bombs are being placed and all that. Even police officials are being harasse and shot down. That is a usual feature. A_s m_v learn ned friends have already submitted, they want to mark a particular day and to make the people believe that they are still alive, the miscreants are alive, they have spread far and wide and what happened on that day will happen again. We cannot say who is behind it. But this is really dangerous situation and the Railway Protection Force should have been put into operation after all these cities had been attacked. As other Members have pointed out it is not the concern of the Railway Ministry alone. In spite of the fact that have pointed out even before the discussion calling for explanation these things, and invited the Home Minister to come forward with some statement or something like

there is no response. Is it due to lack of co-ordination between the Home Ministry and the Railway Ministry or it because the Home Minister—is not informed about what the House feels? The Home Ministry should take steps to see that the Railway Ministry is also armed with all the machinery which is needed. What they could do they had done But—the Home Ministry should also take care to see that such incidents are avoided the miscreants are detected—as early as possible and they are brought to book and exposed.

उपसभाष्यक्ष (श्री शंकर दयाल सिंह): छह वजे के बाद सदन बैठने के बारे में सदन की राय क्या है ताकि उसके अनुसार मैं निर्णय लू।

श्री विष्णु कांत गास्त्री (उत्तर प्रदेशा) : कितने मेंवर ग्रौर हैं?

AN HON, MEMBER; How many are left?

SHRI S. VIDUTHALAI VIRUMBI: (Tamil Nadu): We can continue.

THE VICE-CHAIRMAN (SHRI SHANKER DAYAL SINGH) There are two clarifications here.

प्रो॰ सौरीन भट्टाचार्य : ठीक है, उनका जो कहनः है, नहीं तो हम लोग चाहते हैं कि होम-मिनिस्टर साहब आकर बयान टें कल ।

जपसभाध्यक्ष (श्री शकर दय,ल सिंह) नहीं, नहीं । जवाब तो रेल मिनिस्टर ही देंगे श्रीर रेल मिनिस्टर यहा पर मौजूद हैं ।

श्री सुकोमल सेन (पश्चिमी बंगाल) : सर, श्राप कंटीन्यू कीजिये नहीं तो यह कल भी नहीं होग । ऐसा हमारा तजुर्बा रहा है ।

उपसभाष्यक्ष (श्री शंकर दयात सिंह) : तो दोनों, कर लें, आज ही य सदन की राय है।

श्री सुकोमल सेन: जी।

THE VICE-CHAIRMAN (SHRI SHANKER DAYAL SINGH); the clarifications today?

SHRI S. VIDUTHALAI VIRUMBI-Yes, both foday.

THE VICE-CHAIRMAN (SHRI SHANKER DAYAL SINGH): Then I request the hon. Members, you should take only two or three minutes in the other clarifications. Now we have finished clarifications on the statement by the Minister of Railways.

SHRI MOHAMMED AFZAL alias MEEM AFZAL (Uttar Pradesh): I am also there.

जपसभाध्यक्ष (श्री शंकर दयाल सिंह) : श्राप थे जरूर, लेकिन श्राप एबसेंट हो गये । . . (न्यवधान) देखिये, यहां तरीका यह है कि नःम पुकारा जाता है श्रीर जो मेंबर यहां नहीं रहें उनका चांस गया ।

श्री मोहम्मद ग्रफजल उर्फमीम ग्रफजल : ग्रःपने कहा था, इस लिये हम बैठेथे । (व्यवधान)

†[شربی محدد انفل عرف م- انال: آپ نے کہا تھا اسلئے هم بیٹھے تھے۔ ...(مداخلمت)]

जपसभाष्ट्रयक्ष (श्री शंकर दयाल सिंह) । मेरी बात सुनिये। (व्यवधान)

श्री मोहम्मद ग्रफजल उर्फ मीम ग्रफजल : ग्रापने कहा था लास्ट में बुला लेंगे।

†[شوى محمد افضل عوف م- افضل: أبيد كها تها لاست مين بلا ليلك -]

जपसभाध्यक्ष (श्री शंकर दयाल सिंह) : चलिये, मंत्री जी को जवाब देने दीजिये, नहीं तो फिर दो-तीन श्रौर हो जायेंगे । अफजल साहब, आप मंत्री जी के जबाब के बाद भी बहूत कुछ सवाल कर सकते हैं, इस लिये अभी मंत्री जी का जवाब हो जाने दीजिये।

श्री मोहम्मद श्रक्तजल उर्फ मीम श्रफजल : नहीं साहब, मंत्री जी के जवाब के बाद नहीं, पहले बोलने दीजिये।

†[شری محمد زفصل عرف م- افضل: بُهیں صاحب صلقری جی کے جراب کے بعد نہیں پہلے بوللے دیجئے -]

उपसभाष्यक्ष (श्री बांकर दयाल सिंह) : श्राप बीच में बोल सकते हैं, श्राप बड़े हुनरवान हैं।... (व्यवधान)

THE MINISTER OF RAILWAYS (SHRI C K. JAFFER SHARJEF): Mr. Vice-Chairman, I am very thankful to you and to the hon Members who has sought certain clarifications. Let me first of all explain what kind of arrangement the Ministry of Railways have. Most of the hon. bers have mentioned about the Railway Protection Force. Sir, it basically meant for looking after the railway property. Then we have got another arrangement where the Ministry of Railways shares 50 per cent of the cost with State Governments. In States there is a force known as Government Railway Police (GRP) which functions from place to place under top officials. It comes under the IGP and the SP and various other officers. We meet 50 per cent of the cost. Basically it is their responsibility to look after the law and order situation. All the hon. Members are $full_{\mathbf{V}}$ aware that the general law and order situation reflects on the Railways also, Many hon, Members also wanted to know whether there was any advice from the Home Ministry. There is a general advice not only to the Ministry of Railways but to all concerned to remain careful. Sir. the

^{†[]} Transliteration in Arabic Script.

Railways do take care. In fact. take care from the originating point from where a train starts. We also take care at yards from where rakes are brought to the platform As said earlier in both the Houses during the course of the discussion on the Railway Budget, even now I am personally against platform tickets. Today the security environment the country is getting changed. I have been appealing to the people that we should change our old traditions of bringing Barats to the railways stations. We have taken a decision that the new terminals will be made fool proof from the security point view so that nothing happens ia future. But in the existing terminals we are contemplating to have intensive checks in yards and also on the platforms. Sir, there is no doubt about the designs. I have already said it in the statement. This has happ ened at the originating points. This has not happened at the terminating points. It has happened midway and particularly on which generally do not stop everywhere. Sir, the circumstances, selection of trains, the timing and the sequence all these indicate that it was a design. Who the people behind it are, I do not think I will be in a position to say anything about it. It could be outside forces it could be inside forces...(Interruptions)...

SHRIG. G. SWELL: Has the Home Ministry given you any feed-back?

SHRI C K. JAFFER SHARIEF They have ot yet given me any feedback, Basically, as I said earlier, the investigations are local. It is the State Governments responsibility. Then comes the Home Ministry Basically. the responsibility is with the State Governments and the police with whom we have lodged complaints. Our Chief Security Commissioners are in touch with the local Governments and are trying to get it investig.

ated As soon as we get any information, it will be made known. But on my part. I entirely agree with hon Member that the confidence of the travelling public is shaken this kind of thing and that needs to be record. It may be related to the December incident. Ιt could outside agencies. It may be forces or the handiwork of communal forces to stir a communal flare up. It is difficult to predict who is doing it, what the motive behind it is. In any case, I entirely agree with the sentiments of the Members that it is the responsibility of the Government and particularly the ponsibilty of the Railway Ministry to restore confidence in the travelling public. We have taken note of the suggestions that have been made. ... (Interruptions) ...

DR. YELAMANCHILI SIVAJI Andhra Pradesh): Some culprits have been identified by the police at Secunderabad and it is reported that investigation is in progress. Is there any linkage?

SHRI C. K. JAFFER SHARIEF: We have not received any information. If there was any such information with me I would be glad to place the same before the House.

PROF. SAURIN BHATTACHAR-YA: If the Member has the information....

SHRI C. K. JAFFER SHARIEF: I would be grateful if he could furnish it to me. It will help me.

DR. YELAMANCHILI SIVAJI: Some culprits have been identified and the investigation is in progress. Are you coordinating with the State Government in this regard?

SHRI C. K. JAFFER SHARIEF: Yes. We are.

DR. YELAMANCHILI SIVAJI: They have gone to the press about this incident and they have not informed you.

SHRI C. K. JAFFER SHARIEF: They have not informed us anything about it. They are investigating it and will inform us when they come to some condusion. In any case. what I mean to say is that we will fully cooperate with the State Governments. We seek the cooperation of the Home Ministry also. I can assure the House that we will spare no efforts and take all precautionary measures necessary to ensure safe travel. Not only are the GRP in the States and the Central agencies being trained, but we are also thinking of training a section of the RPF to anticipate this kind of things and take preventive measures.

SHRI G. G. SWELL: This is not complete. He has to come forward with another statement after he has ascertain the present status from the States or the Home Ministry or whatever it is. You should collect all the data and come forward and tell us about it because this is not confined to any particular State. It is something which has spread all over the country. It is a national thing. Therefore, you have to... (Interruptions).

SHRI C. K. JAFFER SHARIEF: I agree with your suggestion.

SHRI O. RAJAGOPAL: Are we to take it that yesterday till this moment you have received no further information, apart from what is contained in the statement?

PROF. SAURIN BHATTACHAR-YA: But will you contact the Andhra Pradesh Government immediately on the basis of the information provided by Dr. Sivaji on the floor of the House?

SHRI C. K. JAFFER SHARIEF: We will certainly do that.

SHRIMATI SARALA MAHESH-WARI: I aksed about two cartons

which were lying near the track. Have you got any information about this?

SHRI C. K. JAFFER SHARIEF: We have mentioned in the statement that one bomb exploded in the trainitself and another one was taken out but it exploded outside.

SHRIMATI SARALA MAHESH-WARI: Apart from these two, there were two cartons also found near the spot. I say them myself. They were lying some 50 yards away from the railway line at the Bhavnagar station. It was suspected that the bombs were placed in them.

SHRI C. K. JAFFER SHARIEF: So far, we have not got any information about it. Now that you have mentioned it we will certainly enquire about it.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH); Dr. Sivaji was also travelling in the same train.

SHRI G. G. SWELL: By his statement, one unexploded bomb was recovered. Has he verified as to what kind of explosive was used in it? It definitely could not be RDX. If it was RDX, it could have been disastrous. But have you ascertained what kind of explosive material was used in that unexploded bomb?

SHRI C. K. JAFFER SHARIEF: As I said, the invetigations are in progress. We have not heard anything so far Once the concrete investigation is over and we get the evidence we will place it before the House.

श्री ब्रह्मदेव क्रानंद पासवान (बिहार) : वर्तमान परिप्रेक्ष्य में जो रेल मंत्री जी ने जवाब दिया है वह तो बिल्कुल वैसा ही है, जैसा पहले देते क्राक्सरहे हैं। (ब्यवधान)

उपसभाध्यक्ष (श्री शकर दयाल सिंह): ठीक है ग्राप क्या पूछना चाहते हैं ?

ब्रह मदेव - ग्रानन्द - पासवान : कहतः चाहतः हं कि वर्तमान समय मेल और जेल, तीनों जो रेल, हमारे सामने उत्पन्न हुई हैं, सभस्याये उनमें नमक, मिर्च, ग्राँर तेल लगाकर वात की जा रही है, यह इसका समाधान नहीं है। इन्होंने कहा था कि अब किसी **ग्र**ातंक को उभरने नहीं देंगे, खन से लयपथ लोगों को मरने नहीं देंगे।

उपसभाध्यक्ष (श्री शंकर दयाल ः अप्त एक मिनट मेरी बात मुनिये, सून लीजिये। मंत्री जी के भाषण के बाद भाषण नहीं होता। ग्रापका भाषण बहुत बढ़िया है और हम को ग्रम्था लगा। मेरा कहना है कि मंत्री जी के भाषण के बाद भाषण की परम्परानहीं है। कुछ माननीय सदस्यों ने कुछ सवाल पूछे। एकाध सवाल उस तरह से ग्रापको पूछनः है तो पूछ लीजिये।

श्री ब्रहमदेव ग्रानन्द पःसवानः वही तो मैं पूछ रहा हूं। अर पने पूछने कहां दिया । मैं कह रहा था कि ग्रेपने म्रार.पी.एफ. के या रेलवे के जितने पदाधि-कारी हैं या सुरक्षा गार्ड हैं, उनको निलंबित किया ? ग्रापने इस बारे में क्या किया है **ग्र**ार भविष्य में ग्राप क्या करने जा रहे हैं ?

SHRI C. K. JAFFER SHARIEF: This question doesn't arise.

SHRI CHIMANBHAT MEHTA: The hon Minister said that the Home Ministry had issued a general circular to other Ministries and that they have also got the same... (Interruptions). It is some sort of a circular or whatever you call it. According to a newspaper report they had warned about the bomb explosion. I would like to know whether the Home Ministry issued any circular or whatever you can it and whether they mentioned about the posibility of bomb explosio no 6th December.

SHRI C. K. JAFFER SHARIEF: Νo.

SHRI C. K. JJAFFER SHARIEF: The lady Member was asking about two cartons. I have a little informa-

tion. Thes two cartons were totally unconnected with the explosions_ They were cartons of halogen lamps. They have got nothing to do with the explosions.

Notice given by the Staff Unions Representing postal employees to go on strike with effect from the 7th December, 1993

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): We are now going to take up clarifications on the statement made by Minister of Communications yester-

श्री संघ प्रिय मौतम (उत्तर प्रदेश): उपसभाध्यक्ष जी, पहले मंत्री जी यह वता दें कि हड़तल खत्म हो गई कि हो रही है ? उसी रोशनी में प्रक्रन पूछे जायेगे ।

संचार मंत्रालय के राज्य मन्नो (श्री सुखराम) : ग्रभी खत्म होने की मेरे पास कोई सूचना नहीं है।

SHRI S. VIDUTHAHLAI VIRUM-BI (Tamil Nadu): Mr. Vice-Chairman, Sir, the statement made by the hon. Minister for Communications is incomprehensive. It actually hides more than what it reveals. The statement I can say, is not at all statement. What has appeared in the newspapers has been given in the straement.

AN HON. MEMBER The ment was given to the Press

SHRI S. VIDUTHALAI VIRUMBI: The Minister says, "There is absolutely no justification for strike.' is what he has said. I want to raise some important issues. I hope hon. Minister will respond to these issues. First of all, I want to know about the ED employees. I had raised this issue twice in this House and I got replies from the Minister. The Ministry of Communications had sent a letter to the Ministry of Finance recommending a payment of Rs. 120|month to the ED employees and there is no mention about this in the statement. Had this recommendation of the Ministry of Communications been accepted by

Finance Ministry, the Rs. 35/- issue would not have at all raised. Now, instead of Rs. 120/- they have offered Rs. 35/- per month. They have specifically written about this to the Finance Ministry. I want to know what has happened to that recommendation.

Secondly, the salary being paid to to ED employees is not all a salary. It is not based no any scientific approach. It is paid more or less at a tlat rate. Even a pro-rata salary is not given. I wat to know whether they are going to be paid on a pro. rata basis. I want to know wheth. it is on a par with the salary of the same class of workers. I want also to know whether you are going to depatrtmentalise the ED employees. You have put them as agents. If it is so, it will amount to anti-labour policies being pursued by the Government of India.

Thirdly, I want to know from the Government whether they are considering an increase in the Holiday Duty Allowance paid to the postmen. They are giving at the rate of Rs. 24/- per day if they work on a holiday. I want to know whether you are going to pay them on an average basis as is accepted in other departments. This is the third thing which I wanted to know.

Fourthly Government says, had talks with them" Sir, so many issues were raised. The charter of demands was submitted on 12th April, 1993. To the best of my knowledge talks with labour union leaders took place only on 8.7.1993. I want to know whether there were any talks held in between wih the labour union leaders. If not, why not? This is one question. Then, is it a fact that a Standing Committee was formed on 27.7.93 to look into the issue and submit its report on or before 31.8.93 and, if so what is the outcome of its efforts? I think nothing has come out so far as far as this Committee is concerned.

Is there any proposal to create some licensed agents on a contract basis? I think there is something like this because this particular idea has come from the Department, only recently, some months before and, if it is so; then it is a threat. The ED employees fear that in order to introdue the licensed agents on a contract basis the Government of India is dragging its feet on this issue and that is their fear. That is why I want to know about this.

Is it a fact that the strike notice on 20.11.93 and, after that, what was the immediate reaction of the Government to this notice. Is it also a fact that after sending the invitation to the labour union leaders for talks on 30.11.93, the Minister has not at all turned up for the meeting and, if it is so what is the reason?

The Government should see that the ED employees are departmentalised early their salaries are based on some scientific methods and the postal employees' holiday allowances granted oπ hourly basis, Τo \mathbf{all} these questions I want a definite reply from the Min_ ister. Otherwise, the strike is legal and the Government cannot say that they are disloyal people. It should withdraw the words "loyal" and "disloyal" from the statement. If it is not prepared to windraw, I think the Government is pursuing an labour policy only. I want a definite reply, Thank you, Sir,

श्री राम नरेश याद्य (उत्तर प्रदेश):
महोदय, यह कल जो वक्तज्य ग्राया है उस
वक्तज्य में ग्राज से डाक विभाग के कर्मचारियों द्वारा हड़ताल के बारे में कहा गया
है उसके संबंध में निवेदन करना चाहूंगा
कि यह चिताजनक बात है क्योंकि इस
विभाग का पूरे ग्रामीण क्षेत्रों तक पर ग्रसर
पड़ता है। इससे पूरा क्षेत्र चरमराकर बैठ
गया है। इस कारण यह पूरे देश के लिए
चिता का विषय तो है ही साथ ही संसद
के लिए भी। मैं मंत्री महोदय से जानन

चाहता हं कि ई.डी. एप्पलाइज यानी एक्सट्रा डिप.र्टमेंटल एम्पल इज जो लगभग तीन लाख के करीब हैं ये 30-30, 40-40 साल से काम कर रहे हैं। काम करते-करते मर भी जाते हैं लेकिन वे इसी तरह से रह जाते हैं। यह मांग बहुत दिनों से चली ग्रा रही है कि इनको डिपार्टमेंटल एम्पलाइज माना जाये । अगर आप सब को नहीं कर सकते तो कम से कम यहं देख लिया जाए कि जिन्होंने 10 सःल यः 15 साल काम किया है, किसी संख्या के ग्राधार पर रेगलर करने का काम करें। मैं यह भी जानना चाहता हं कि जब इतने दिनों से मांग चली ग्रः रही है तो उस मांग पर सरकार ने ग्रब तक क्या निर्णय लिया है। जो उनकी 7 मार्गे हैं उनमें एक मांग यह भी है। तो मैं यह जानना चाहता हूं कि यह मांग ग्रापके सामने कब ग्राई ग्रीर उनकी इस मांग पर कव बैठक हुई ? जब भी यह बैठक हुई उसमें क्या वे कर्मचारी थे? क्या उन कर्मचारियों को जो आपने निर्णय लिया उससे अवगत कराने का काम किया गया ? साथ ही साथ एक बात और है ओ बहुत ही ऋवश्यक है वह यह है कि म्रापने पांचवें वेतन भ्रायोग की नियक्ति की बात की है। यह ठीक है, ग्रन्छी बात **है।** लेकिन मैं यह कहन*े* चाहता हूं कि **ब्राप इसको सरकार की, विभाग की प्रतिष्ठा** का प्रश्न न बनायें। मैं ग्रौर कुछ न कह कर क्राप से अपील करता हं कि इस विभाग के कर्मचारियों द्वारा जो इस तरह से हड़ताल पर जाने का निर्णय लिया गया है **इस पर** ग्र_ाप फिर से बात करिये ग्रौर बात करने के बाद किसी निर्णय पर पहुंचने का काम करिये। उनको न लगे कि **ग्र**ापने ग्रयने विभाग के लिए प्रतिष्ठा क प्रश्न बना लिया है । हम किसी कीमत पर बात नहीं करेंगे। साथ ही साथ मेरी सदन के माध्यम से उन कर्मचारियों से भी अयील है कि वे समय रहते इसको प्रतिष्ठा का प्रधन न बनायें स्रौर बैठ करके जितना हो सकता है इस मामले को तय करने का काम करें ताकि सारा मामला ठीक से चल सके। ग्रापने कहा है कि ई.डी. इम्पलाइज को कुछ दिया है और ग्रापने सौ रुपया मासिक देने का फैसला लिया है। ग्राप

भौर ग्रागे बढ़िये भ्रौर उनको बुला करके विपक्षीय वार्ता करके कोई फैसला लीजिए श्रौर देश के हित में, समाज के हिल में, कोई फैसला लीजिए, तब जाकर यह मःमलः सुलझेगः । नहीं तो कभी । ऐसा भी होता है कि जब कोई प्रतिष्ठा का प्रक्रन बन जक्षता है तो बहुत बुरा होता है। इन्हीं गब्दों के साथ मैं पुन: श्रेनुरोध करता हूं कि ग्राप इनको बुला करके विपक्षीय व र्ता फिर शुरू की जिए। इसको प्रतिष्ठा कः प्रश्न मत बनाइये । उनसे भी मैं अपील करता हूं कि इस प्रश्न को प्रतिष्ठा कः प्रक्त न बनःयें। राष्ट्रीय हित में इस मामले को निषटाने की दिशः में कदम उठायें भ्रौर भ्रपनी हडताल को वापस लें।

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Chaturanan Mishra not present; Shri Satya Prakash Malaviya - not present. Now Shri N Giri Prasad.

SHRI N. GIRI PRASAD (Andhra Pradesh): Mr. Vice-Chairman, Sir, it is really surprising that because of the Government's anti-labour approach to the whole problem, this strike was provoked. Actually there is justification on the part of the Government to take such arbitrary actions against their own employees. As far as these ED employees concerned, the word they used really hauseating. They are their emmaybe part-time ployees, ployees. Even according to him, on an average, they are working three hours. I have got letters when they say, "I am in the Department for the last 12 years." Even according to the other calculations that service can be treated as eight years. whatever it is, are they bonded labour to the Government? Are not human beings? If that is the labour policy of the Government, how can it preach to the other employers who are engaging a number of people? The Government of India has a big Labour Department. What is it meant for? It is to look after [Shri N. Giri Prasad]

welfare of the employees and lab ourers in various occupations. the Government being a major employer, instead of providing them proper opportunities, they are penalising them. Now they have declared this strike illegal. That apart I wrote a letter to the hon. Minister. He was good enough to reply t_0 me. Of course, I sent those replies the concerned people. But they were not satisfied. Most of the people, even the poorest strata, are having some type of pension. But these these ED employees do not have any pension. They do not have any leave. As my friend has said, they are not even given prorata wages also. Their condition is also not satisfactory. He wants to appoint one ED Committee under an independent Chairman. I do not know. He could have talked to them and settled the matter. That is the most burning problem these three lakh people. The other three lakh people are regular empployees. They are having their own demands. The Government not tlk high and mighty. Aftrr all, they have to get work from them. They have to get their co-operation. regard the E. D. employees. į:o ${f p_r}$ talks and place all these problems before them, instead of declaring the strike illegal. (Time bell) Just one minute, Sir. There was a statement from the secretary of the Department also. I felt it was a bit provocative. They need not go to extent. And the Government should invite them for talks. They need not declare it as illegal. Even by also, the problem will not be solved. One day or the other, this problem has to be solved through tions. Yesterday the Minister saying that they did not wait even for the conciliation proceedings by the Labour Department. Why did they not complete these conciliation proceedings before they went strike? They pretty well know that the strike would take place yesterday. There was sufficient time. They had given sufficient time, about

two months or so. In the meantime, they could have involved the Labour Department also and solved the problem. Even now, it is not too late. The people should not be put to unnecessary suffering because of lack of communication and other services. Therefore, I humbly request the Minister that he should at least, treat them as his employees, as the vants of the people. They should be treated properly. To the extent of their service, whatever is justified, they should be regularised. It should not be left to the whims and fancies of the departmental heads. The Govproperly and ernment should act settle the demands of these employees and other lakh F. D. empoyees so that the postal services could be normalised. Thank you.

SHRI SUKOMAL SEN (West Bengal): Mr. Vice-Chairman. Sir, the strike has already started. Only yesterday, we were requesting the hon. Minister to see to it that the problem was resolved so that the strike did not materalise and there was amicable settlement. However, the strike is on now.

For the last several years, the Government has started a process of ruining this efficient postal service, They are out to finish it. A statement was made by the hon. Minister Thereafter, we had ! yesterday. statement by the Ministry, by the that the strike bureaucracy. illegal and that action would be taken against the employees. It seems to me that the Government has declared a war on its employees. The hon Minister said yesterday that there was no provocation for the employee; go on strike. I say that he wants to befool the people. The demands are longstanding.

You say that you are going to sel up a E.D. Commission. But is it not a fact that long back, the Suprema Court had said that the E.D. employees should be treated as postal employees? The E.D. Commission

itself recommended many things in regard to the E.D. employees.

So many commissions committees have made many recommendations before. What have you done about it? You have not done anything. Now, you are threatening the workers. You feel the pinch when they have gone on strike.

Yesterday you assured in this You said that the House. law would take its own course. You withdrew the earlier words and agreed to substitute these words. But immediately after you went back from this House, your departmental people said that the strike was illegal and that consequent action follow. This only shows that you want to completely finish the postal Already it is in the department. process of ruin. I would like to know from the hon. Minister what the Government is contemplating. was once a very efficient Government department. The postal department was a very efficient department till a few years back. It is on the verge of colapse now. Have you done anything to rejuvenate it? The demands are genuine. For example, so many posts are vacant. Hundreds of post are vacant throughout the country. On the other hand, the Government is going to denationalise and privatise the service. Already, the service is on. These demands concern the interest of the people; we, the consumers, who use the postal service The Government is doing nothing. It is simply keeping silent. This has resulted in the employees going on strike.

Si,r I would like to know from the hon. Minister whether they are at all serious in settling the strike. There were negotiations. The workers put forward certain minimum demands. For example, the Central Government sanctioned Rs. 100 as interim relief to its employees. This is not given effect to in the case of E.D. employees. They say that it would be Rs. 35. Why should not Rs. 100 be paid to the E.D. em-

proyees also as in the case of other Central Government emplovees which was announcd pending the report of the fifth Pay Commission? What is the hurdle? You may say anything. You may say that they are only agents. You may say that the are only workers. But the Supreme Court had said that they were employees. The E.D. Commission had also said. These are the people who are running the postal service in the rural areas. Three lakh people are running the service in the rural area. You may say anything. may not recognise them. But the sheer force of their power they do in Now. I would like to know from the hon. Minister whether, in the context of the E.D. Committee being set up he would give an assurance that this Committee or Commission would consider the question of pay and allowances, pension, provident fund, gratuity, leave, etc., so that the recommendations of the earlier Commission are implemented. Is the Government prepared to give this guarantee?

The Government has announced an interim relief of Rs. 35. I would like to know whether they are prepared to suitably enhance the amount of this interim relief so that some settlement can be reached.

Then there are so many posts lying vacant throughout the country. many posts have been abolished. Still hundreds of posts are lying vaccant. Is he Government prepared to fill up these vacant posts. Otherwise, how can you except efficient service? Even in the Parliament Secretariat if you keep all the posts vacant, you cannot except efficient parliamentary service. So, hundreds of posts are lying vacant everywhere. Are you prepared to fill the posts immediate ly? If you are prepared to settle the strike, you must give an assurance on the floor of this House that the ED Commission will explore the possibility and consider the pay and allowances structure of EDs. You must give an assurance that no action will

[Dr. Yelamanchili Shivaji]

be taken agaist striking employees and the interim relief will be suitably enhanced. Will the Government give an assurance that they Will not take any punitive or penal action against the people who have bee forced to go on strike? It is not their fault. They have gone on strike because of you. This assurance I want the Government to give on the floor of this House.

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): If you remember, Sir, some time back the Government had appointed a a Committee, Savoor Committee, to go deep into the problems of Extra-departmental staff. What are the recommendations of the Committee, what action has been taken by the Government in this regard?

As mentioned earlier, our Postal Department was one of the best departments in the world. It was second to none. Consciously the Government allowed it to deteriorate. They reduced the number of posts and the vacant posts are not being filled up. There is no sorting in the running trains. The RMS staff has been reduced. In order to avoid payment of oversime the Government is not delivering letters on holidays. Earlier only on national holidays, like 15th August or 26th January, letters were not delivered but now the mail is not delivered even on optional holidays. It appears, the Government is in a mood that even in the Postal Department, according to the tune of the international agencies, some private courier services take up the job These coureer delivering the mail. agencies are thriving at the cost of the Postal Department. What is the attitude of the Government in this regard? Are they prepared to improve the existing functioning of the Postal Department? Earlier we to get a letter posted from Bombay within two days, but now it takes more then ten of fifteen days. And

it is conciously being done by the Government to see that the private courier agencies are getting encouraged. This is the feeling of the people.

श्री संघ प्रिय गौतम (उत्तर प्रदेश) : जपसभापति महोदय, मंत्री महोदय ने कल. जो वन्तन्य दिया, यह बड़ा ग्रस्पष्ट है स्पष्ट नहीं है। न तो इसमें यह है कि उनकी मांगें हमें स्वीकार नहीं हैं स्रौर न इसमें यह है कि वह राजी नहीं हए हैं श्रौर इन मांगों पर वह श्रटके हुए⁻हैं जिसकी वजह से वह स्ट्राइक पर जाने को मजबूर हैं या स्ट्राइक पर जा रहे हैं। अगर हम स्पष्ट बात कह दें ती इसमें क्या परेशानी है ? क्या हमेंशा यह सोचन चाहिए कि अर्थ-सन्निहित है। दूसरी ब त मुझे यह कहनी है कि इसमें जो मापदंड भ्रपनाया गया है वह यह है कि एन्नेज तीन घंटे काम करते हैं। हमारी सूचन: यह है कि 8-9-10 घटे काम करते हैं। ग्रापने यह कहा कि उसी जगह के रहेने वाले हैं और वहीं पर काम करते हैं और अपना पेशा या ग्रपना काम भी कर सकते हैं। मान्यवर, हमारे यहां लाखों प्राइमरी स्कलों के प्रध्यापक ऐसे हैं जो उसी गांव के हैं, उसी गांव के विद्यालय में ग्रध्यापक हैं और तीन घंटे भी नहीं ग्रते हैं ग्रीर उनको सारी सुविधायें मिलती हैं। यह ऋषिका कहना निरर्थेक है, सार्थक नहीं है। श्रौर भी बहुत से ऐसे सरकारी कर्मचारी हैं जो उन्हों स्थानों के रहने वाले हैं अपने ग्रौर भी काम करते हैं। हमारेयहां मेम्बर पार्लियामेंट हैं, पार्लियामेंट का सेशन केवल पार्लियामेंट ग्रटेंड करने के लिए होता है। यहां 30-35 ही बैठते हैं। सब अपने घर के काम करते हैं। वे भी हैं ग्रौर ले रहे हैं तनख्वाह दो सौ रु० पूरे दिन की। ग्राप स्वयं देखिये यहां पर । मेम्बर ग्राफ पालियामेट की लंच के बाद कितनी हाजिरी होती है श्रीर दो सौ रुपये पूरे दिन के होते हैं। तो यह ग्रापका सार्थक नहीं है।

तीसरी बात मुझे यह कहनी है कि जब ग्रत्य वेतनभोगी कर्मचारियों का मामला ग्राता है तो सरकार कहती है कि हमारे पास पैसा नहीं है। जब बड़े लोगों का मामला श्राता है सांसदों के वेतन का श्रौर डेली अलाउंस का तो बगैर बहस के स्वीकार करलेते हैं। इन ग्रल्प वेतनभोगी कर्मचारियों को तनख्वाह श्रौर जब इनकी सुविधाश्रों की बात ग्राती है तो यह सरकार दोहरा मापदण्ड क्यों श्रमनाती है।

मैं कुछ तो सुझाव देना चाहता हूं उपसभा-ध्यक्ष महोदय और दो सवाल आपसे पुछना चाहता ह कि ग्रापने जो भी बैठकें बोर्ड के साथ, उनके संगठनों के साथ की स्रौर **ग्राखिर में दो दिसम्बर को ग्रापने की** तो वे बैठकें इतने दिनों से मामला चल रहा था ग्रापने ग्रभी क्यों की । वे पहले क्यों नहीं की । जब सात दिसम्बर का समय त्रा गया तो दो ही दिसम्बर को स्रापने बैठक की । ग्राप इन बैठकों को पहले भी कर सकते थे। यह मांग कोई स्राजतो है नहीं । तो यह स्टाइक की नौबत नहीं श्राती । यह श्रावश्यक सेवा है। इससे देश का बड़ा भारी नुकसान होने वाला है। जैसे एक अन्य मेरे लायक दोस्त ने कहा मैं भी श्रापसे निवेदन करूंगा कि स्रासमान गिर नहीं जाएगा, जो म्राप देना चाहते हैं उसे तो जमाकरदीजिए । श्रापने केवल घोषणा कर दी। घोषणा करने के बाद बहुत सी बातें स्राप पूरी नहीं करते हैं । पैंसे नहीं देते हैं। रोज हम देख रहे हैं यहां। ग्राज हमने सुबह ही कहा कि कमीशन बना देते हैं उनको ही पैसा नहीं देते हैं। ग्रापके कमीशन ही काम नहीं कर रहे हैं। हैं। क्या गारंटी हैं कि स्रापने जो घोषणा की है ग्राप उस पैसे को देंगे। उसे जमा कराइये।

दूसरा इसको रिकग्नाइज कीजिए कि चाहे वे तीन घंटे काम करते हैं या चार घंटे काम करते हैं, एवरेज काम करने का कितना स्राता है । यह सबका निकालिए, पूरे देश के कर्मचारियों का, स्रधिकारियों का, विधायकों का, सांसदों का तब इसकी तुलना कीजिए स्राप इनके तीन घंटे से, वरना पूरे समय का वेतन इनको दीजिए।

पैसा कहां से आयेगा । टैक्स लगा जीजिए आप । हम पर टैक्स लगा जीजिए ।

But there should be representation if there is taxation, Without representation there should not be taxation.

ग्राप उनको पैसा दीजिए । ग्राप संसाधन जुटाइये। लेकिन यह कोई बहाना नहीं हैँ स्रौर इस तरह से स्रगर स्रोप छंटनी करते चले गये तो हमारा देश जो एक कल्याण-कारी देश है भ्रौर एक विकासशील देश है इसमें करोडों बेरोजगारों की संख्या बढती चली जाएगी भ्रौर भ्रपराधीकरण सोसाइटी का होता चला जाएगा । देश का भट्ठा बैठ जाएगा । इसलिए क्या श्राप यह सुलह-नामा करने के लिए, झुकने के लिए श्रौर जो यह भाषा कल म्रापने इस्तेमाल की थी जिसको बावजद हमारी प्रार्थनाम्रों के ग्रापने वापस नहीं लिया, उसमें झुकने के लिए तैयार हैं यो देश का भट्ठा बैठाने के लिए तैयार हैं। दोनों में से कौन सी बात फ्रापको मंजुर हैयहकृपयाबताने काकष्ट करें।

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Shri Mohammed Afzal... Not here Prof. Saurin Bhattacharya.

PROF. SAURIN BHATTACHARYA (West Bengal): Mr. Vice-Chairman, Sir, the issue before us is really very serious. In Hindi the term is very significant— "गम्भोर स्थिति" स्थिति सरकार ने खुद पैदा की।

I will draw your kind attention to the last sentence in the statement. It can equally be applied to the Gov. ernment. Government should keep in view the services rendered by the Extra-Departmental employees. That has been omitted in this statement. But it should be added, "rendered by Extra-Departmental employees numbering three lakhs, and regular employees." So, it other is on them that the Department stands. If the Extra-Departmental Employees are three lakhs in number, it is not their fault because whether they are part-time or whole-time, all employees are appointed by the Government. The Extra-Departmental Emloyees-this is really an anachronism or a misnomer-constitute a category which was stated during the British days and is continuing when we are approaching the 50th year of our independence. There is three-hours'

[Prof. Saurin Bhattacharva] work, but the responsibility is fulltime. The esponsibility is not parttime. The work may be part-time. A pension formula can be devised even for the part-time work because those completing ten years' full-time service are eligible for some form of pension under the Government rules. By convexting it into that cotegory. pension may be given. Keeping the figure of 35/100 or one-third, you give pension to the EDE without ignoring their long-standing demands Ignoring their long-standing demands is something extremely unreasonable. illngical.

The real problem has been pointed out by Shri Sukomal Sen because they are destroying the regular postal service. Speed Post at Rs. 25 per article has been introduced regular postal service may go to hell. The souner those who are engaged in it are down the better. That has been the approach of the Government. In view of that, the Government will be well advised at least to avoid a conflict with its own employees and to try to come to a settlement without declaring the strike illegal without declaring "no work no pay". "nunishment will follow" and like that.

As Shri Sukoman Sen suggested, from all sides there would be efforts at a solution of the problem if the Government responds reasonably. It is their unreasonablenes, which has created the problem. Therefore, let them see reason and announce here that they have seen reason.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Shri Muthu Mani.

SHRI S. MUTHU MANI (Tamil Nadu): Thank you, Sir, for providing me this opportunity.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH) Only two minutes.

SHR S. MUTHU MANI: I will put two or three questions.

First I want to submit that the statement of our hon. Minister of State for Communications is very bad. The postal employees strike is very unfortunate, Sir. If the strike continues, it will affect all the common people, and there will be a great loss to our nation.

The demands of the postal employees are long-standing. They are all very reasonable. The demands were given on 20.10.93 itself, but in paragraph 1 it has been stated that the Minister had also discussed the issues with the union leaders only on the 2nd of December, 1993. So, I want to know from the hon. Minister why for two months he delayed his discussion with the union leaders to sort out the problem.

Sir, it is learnt that all over India more than 3 lakh E.D. employees are working and that they are working from the inception of the Department. I am extremely sorry to say that in paragraph 2, instead of describing them as "Extra-Departmental Employees", they have been very technically described as "extra-departmental agents." This is very con-

demandable Sir. They are 7.00 p.m. working in the Postal Department, but they are called as extra-departmental employees. So, I want to know from the hon, Minister on what basis the ED employees are appointed. Are they employed by bilateral agreement or through nomination by the Department?

In paragraph 2 it is stated that they are entitled to dearness allowance and gratuity. Because they are given dearness allowance and gratuity, it is expected that these employees have been working for a number of years. I want to konw from the hon. Minister whether he is having a proposal to make them as permanent.

I would also like to say that the payment to the ED employees are not stated in the statement. I want $t_{\rm D}$ know whether they are paid on a

consolidated basis. If it is so what are the details thereof?

The workers assume the Centre as their mother. My submission is that the Centre must come forward and treat the workers as its children. They are entitled to ask for their basic rights from the mother i.e. the Centre. So, my humble request to the hon. Minister is that he should not stick to the anti-labour policy. Do not take it as a prestige issue. I would ask the Central Government, through the hon. Minister, to invite the leaders of all the unions and settle the issues immediately.

उपसभाध्यक्ष (श्री शंकर दयाल सिंह): मंत्री जी. ग्राप क्लैरिफिकेशन का जवाब दें, उसके पहले मैं इतना कह दूं कि मामला जितना गंभीर है, उस बारे में सदस्यों ने भी कहा श्रौर श्राप भी जानते हैं, लेकिन पार्लियामेंट की बात है बताऊं कि ब्राप मुझे टिकट की जरूरत थी, मैंने कई जगह कोशिश की. टिकट नहीं मिला, पालियामेंट हाउस में भी नहीं मिला । पहली बार ऐसा हुआ है दिल्ली के प्रवास में, जब कि कोई डाक नहीं बंटी । मैं ग्रमना व्यक्तिगत प्यनुभव कह रहा हं । इसलिए इस मामलों की गंभीरता को देखते हए ग्राप वैसे कदम तो उठा ही रहे हैं ग्रौर सदस्यों ने भी चिता जाहिर की है, मैं समझता हं कि उस रूप में ग्राप इसकी, देखें।

श्रो सुख राम: बाइस चेयरमैन महोदय बावजूद हमारी कोशिश के यह स्ट्राइक शुरू हुई ग्राज से 7 तारीख से । ग्रभी जैसे माननीय सदस्यों ने कहा कि कोई प्रतिष्ठा का प्रश्न नहीं बनाना चाहिए. मैंने तो जहां-जहां जिस मंत्रालय में काम किया है, मैंने हर ग्रधिक कारी ग्रौर कर्मचारी को ग्रपने परिवार का सदस्य मानकर ही काम किया है । इसी बारणा से मैंने कोशिश की । कुछ ग्रसां तो मैं था नहीं यहां पर, किसी मकसद के लिए हिमाचल प्रदेश गया था ग्रौर वह मकसद पूरा हो गया, इस वास्ते पहले उनसे हों मिल सका। मगर 2 तारीख को मैंने

उनमं वातचीत की । उनकी सारी बातों के मैंने समझा श्रौर मैंने उनको यह भी खासतौर पर म्राण्वासन दिलाया कि म्राप हडताल पर न जाएं। खासतौर पर, जो ई० डी० एजेण्ट हैं. उनके बारे में माननीय सदस्यों ने, सदनों में, जो चिंता व्यक्त की है, मैं उनके साथ शामिल है। मैंने उनसे यह भी कहा कि श्राप इंतजार करें ग्रौर यह जो 35/- इपए ए प्टरिम रिलीफ की मांग है देने के लिए, इसको श्रीर बढौतरी की बात सोच सकता ह । इसमें ग्रगर यह मंत्रालय कांगीटेंट होता, फाइनेन्स में हमको नहीं जाना होता तो मैं शायद बात करलेता, मगर हम उसमें निर्णय लें. फाइ.नेन्स मिनिस्टर से उसकी श्राए । तो मैं समझता हंकि ई० डीतू० कर्मचारियों के बारे में भेरों बहुत हमदर्दाना रवैया है। भ्रौर इसके लिए इनकी जो मांग है खास तौर पर ई० डी० कर्भचारो की, एक तौ तो इनकी स्केल के बार में हैं। यह न तो पोस्टल सर्विस बोर्ड श्रौर न ही मेरे श्रीध-कार क्षेत्र में है या समय की कमी की वजह से या बहत से उसमें मामले उलझे हुए हैं. इस बास्ते मैंने उनको कहा कि जैसी पहले से प्रथा रही है कि जब पे कमीशन बनता है तो उसके साथ एक कमेटी भी "डीं" कमेटी बनती है और उसमें पीछेक्योंकि उनका ऐतराज यह था कि उसका चेयरमेंन जो था वह या पोस्टल बोध का यह फिर इन-सर्विस में या फिर स्टियर कोई श्राधकारी होता था, इससे वह समझते थे कि उनको पूरा व्याय नहीं मिलता। बोर्ड ने भी इसको माना किहम कोई निश्मक्ष क्रादमी उसके लिए नियक्त करेंगे स्रौर यह जो उनको पे इकेट वाला मामला है, यह मामला हम उनको देने शौर यह भी उनकी एक शिकायत थी*ं*क बोर्ड कुछ मांगे तो ईं० डी० कमेटी को भेजता है, ु क्छ नहीं भेजता । मैंने उनको स्राक्ष्वासन दिलाया कि सारी मांगें श्रापकी ई० डी० कमेटी को भेज देंगे । उनकी क्या सिफारिश त्राती हैं, सिफारिश आरने के बाद वह बात ेखी जा सकती है. । उसी तरह से उनका कहना यह था कि हमारे ई० डी० एजेंट की जितनी सर्विस है, जब वह प्रमोट होता है, रेग्युलर होते हैं, उनको उसमें मान लिया जाए, उनको कासंट कर लिया जाए । तो मैंनेयह भी कहा कि इस मांग को हम उस कमटी को सौप देंगे । ग्रेच्यटी के बारे में मांग थी, उनको ग्रेच्यटी देने

[श्री सुखराम]

बात हमने मान ली, वह तय कर लिया।
सब सिस्टेंस अलाऊंस के बारे में, अभी चूंकि
सुप्रीम कोर्ट का स्टे-आर्डर है, तो जब तक यह
स्टे-आर्डर है, हम कोई दखल नहीं दे सकते
उसके बारे में सब-ज्युडिस है ३स वास्ते उस
निर्णय के बाद उस मामले को देखा जा सकता
है। लीव विद पे और भैडिकल फीसलिटि
वगैरह के बारे में सारी बात हम ई. डी
कमेटी को भेज देंगे और इसमें एक बात जरूरी
है कि यह जो (व्यवधान)...

SHRI ASHIS SEN (West Bnegal): If this was the pious desire of the Minister, why could it not be done before the strike began? Why could it not be done two months back?

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Let us hear him... (Interruptions)... I would request all the hon. Members to hear the Minister first.

SHRI S. VIDUTHALAI VIRUMBI: There is a justification in the demand of the hon. Member. The demands were actually put before him eight months back.

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Kindly listen to him first.

SHRI SUKH RAM: I had listened to you patiently. Now please listen to me also. After my reply, if you are not satisfied, then you can put any other question. I am prepared to answer any question put by you.

तो मैं ब्रापसे यह कह रहा था कि यह भी देखा जा सकता है और चंकि अब प्रश्न एक है, यह बड़े महत्व का प्रश्न है, हम उनको ई॰ डी॰ एकें से मानते हैं क्योंकि उन्हों के घर पर उनको उसका रेंट भी देते हैं और उसमें जितना वर्क-लोड है, उसके हिसाब से उनको पैसा देते हैं, जैसे जो 40 प्वाइंट तक काम है, उसका कुल मिलाकर 863 स्पया उनको मिलता है जो ई॰ डी॰ सब पोस्ट मास्टर है।

श्री सुकीयल सेन : वह मैनिसमम है।

श्री सुखराम: यह मिनिमम है, भैिनसमम जो 80 प्वाइंट तक है, उसको हम 1326 रुपए और हमने यह भी तम किया है कि 100 प्वाइंट तक भी हम, क्योंकि मुझको पूरा इसको जैसे वर्क-श्राउट करते हैं वह मालूम नहीं है, मगर मेरा ऐसा हिसाब है कि भोटे तौर पर 10 प्वाइंट के उत्पर पीछे 50 रुपए देते हैं, उसको भी इस मानते हैं कि हम उसको और भी जहां यह होगा 100 प्वाइंट तक चलेगी बात, उसमें भी इन्त्रीज करेंगे, बढोत्तरी करेंगे।

तो जैसे ई॰ डी॰ का जो ब्रांच पोस्ट मास्टर है, उसको मिनिमम 667 एपए मिलता है। वह 35 एपए उसमें शामिल नहीं है। जैसे मैक्सिमम है वह 992 एपए उनको मिलता है। वैसे ही डिकीवरी एजेंट के लिए 459 एपया और .. (व्यवधान)

SHRI SUKOMAL SEN: These are known facts. What is the use of consuming time on these things? The question is about the regularisation of the ED employees. (Interuptions)

SHRI SUKH RAM: It is not so simple as you think. They should be declared regular Government servants. They are working in their own villages and the work is not for more than two hours or three hours. Five hours is the maximum time. We are paying them wages according to the workload. That is why I inform the House that in case they agree... (Interruptins)

उपसभाध्यक्ष (श्री शंकर दयालॉसह)ः पहले सुन लीजिए, यह ठीक है। . . . (व्यवधान)

SHRI SUKH RAM: These issues are very complicated and important. They have to be referred to the Committee. (Interruptions).

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): First listen to him. The Minister is ready to reply. Kindly hear him first. (Interruptions).

SHRI ASHIS SEN: The character of the staff is changed now. Since when has this change taken place? Kindly indicate that.

श्री मुख राम : जहां तक इनको रेग्यूलर बनाने का ताल्लुक है, वह तो इस सदन में एथ्युरेंस नहीं दे सकता, क्योंकि यह बड़े महत्व का प्रश्न है। ई॰डी॰ कमेटी को हम यह प्रश्न सौंपेग और वह क्या निर्णय लेती है, क्योंकि आखिर वह एविडेंस लेगी, कहीं जांच करेगी, उसके बाद वह बाद वह वर्क लौड की बात देखगी और तब वह कोई निर्णय लेगी । जो निर्णय उनका होगा उससे माननीय सदन भी प्रवगत होगा। फिर जो डी—क्लास की पोस्टें हें... (ग्यवधान)

श्री विष्णु कांत शास्त्री (उत्तरप्रवेश):
मैं एक बात पूछना चाहता हूं कि वह जो
निर्णय देंगे, क्या श्राप उसकी स्वीकार कर
तेंगे या उस पर पुनर्विचार करेंगे?

भी सुख राम: मैं इसका कोई कमिटमेंट नहीं दे सकता।

श्री संघ प्रिय गौतम : फिर क्या स्थिति हो सकती है। श्राप यह भी श्राश्वासन नहीं दे सकते तो फिर (ध्यवधान)

उपसभाध्यक्ष (क्षी शंकर दयाल सिंह) गौतम जी, जरा मंत्री जी को सुन लीजिए, इनको कहने दीजिए।

श्री सुकोमल सेन : यह भी उनकी टालने की कोशिश है।

It is useless to listen to him. There had been committees previously. They made recommendations. The Government did not do any thing. (Interruptions).

SHRI SUKH RAM: It is very unfortunate that you have no patience to listen to me. I did not even complete the sentence. (Interruptions)

श्री विष्णु कांत शास्त्री: जो कमेटी बनेगी अगर उसका निर्णय आप स्वयं स्वीकार करने की मानस्किता लेकर के महीं चल रहे हैं तो कर्मचारियों पर कैसे वह लागू होगा ?

उपसभाध्यक्ष (श्रो शंकर दयारा सिंह) शास्त्री जी, पहले मुने कि वे क्या कह रहे हैं। श्री सुख राम: माननीय सदस्य इतने विद्वान है कि जब एक कमेटी की सिफारिशों श्राती हैं, तो वह सिफारिशों सरकार के सामने श्रापेंगी, बोर्ड के सामने श्रापेंगी श्रीर उनको किस हद तक माना जाएगा श्रीर जब इनको वहां भेज रहे हैं तो इसके मायने क्या हैं, इसको भी श्राप समझने की कोशिश करिए।

श्री संघ प्रिय गौतम : ग्राप कपेटी की सिफारिशों को भी मानने का ग्राश्वासन नहीं दे रहे हैं, ग्राप उनके रेग्यूलराइजेशन का भी ग्राश्वासन नहीं दे रहे है तो फिर ग्राप क्या चाहते हैं ? . . (व्यवधान)

उपसभाध्यक्ष (श्री शंकर दयालसिंह) श्रापकी बातें मंत्री महोदय ने सुनी, श्रब श्राप उनकी बातें सून लीजिए।

PROF. SAURIN BHATTACHAR-YA: You begin discussions once again. There is no 'cut and dried' formula. Begin discussions again.

श्री सु इर्म : ग्रभी पोस्टों पर बैन लगा हुम्रा है। उसके लिए मेरी पूरी कोशिश होगी कि वह बैन रिमूब हो... (व्यवधान) पहले सुन लीजिए।

You do not allow me to complete the sentence even (Interruptions). I listened to you with great patience. I never intervened. You should also have patience to listen to me. (Interruptions).

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Please listen to him.

श्रीसुद्ध राम : तो मैं यह कह रहा था कि 1984 से बैन लगा हुन्ना है। मैं इस जोशिश में हूं कि बैन हट श्रीर चूंकि वर्क लोड काफी बढ़ा है श्रीर ई.डी. एजेंट्स को उसमें जहां तक "डी" क्लास पोस्टों का ताल्लुक है, 100 फीसदी हम उन्हों से भरते हें श्रीर काफी लोग उसमें एव्जार्ब हो जायेंग श्रीर जो पोस्टमैन की सर्विसेज है; वह 50 फीसदी उनके लिए रिजर्ब रखी हुई है श्रीर यह भी मैं देख लूंगा कि उससे भी श्रागे प्रतिज्ञत उनको देना है ताकि रेगुलराइजेशन में बहुत से लोगों को मदद [श्री सुखराम]

मिल सके, यह हमारी कोशिश रहेगी (च्यवधान)

Clarification on the

श्री संघ प्रिय गौतम: ग्राप घोषणा कर दोजिए बैन को हटाने की। एक परिस्थिति तो बने हड़ताल को बापस लेने की। टिकट भी नहीं मिल रहे, उपाध्यक्ष महोदय ने खद कहा ।

श्री सूख राम : ग्रापका पता नहीं कितने साल का तजुर्वा पालियामेंट का है क्योंकि ऋगर मैं इसमें कंपीटेंट होता घोषणा करते के लिए तो मैं ब्राज ही कर देता। मगर इसके लिए तो मुझे को फाइनेंस मि-।नस्ट्री तक जाना पड़ेगा ...(**व्यवधान**)

श्री संघ त्रिय गौतम: ग्राप घोषणा कर दीजिए, ग्रापको मंत्रीषिप से नहीं हटना पडेगा, हम ग्रावके साथ होंगे।

श्रीसृख राम: मेरा बहुत बड़ा तजुबी है...(ब्यवधान) क्या घोषणा करनो है, क्यानहीं करनी है, वह मैं खुब जाता है।

SHRI SUKOMAL SEN: Can Minister assure the House that will not take any action against the strinking employees? (Interruptions).

श्री सुख राम: क्या घोषणा करनी है, क्या नहीं करनी है, मैं खब जानता हं . . . (स्यवधान)

SHRI SUKOMAL SEN: Can you give an assurance to the House that he will not take any action the striking employees? At least that assurance you can give. (Interruptions). For that you need not quire the Finance Ministry's advice. (Interruptions) ...

SHRI SUKH RAM; I have taken a number of decisions. A number demands have already been concluded. There are ony a few dmands... (Intrruptions) . .

SHRI SUKOMAL SEN: You declaring the strike illegal (Interruptions) . . .

SHRI SUKH RAM:...which are yet to be considered by the ED Committee an the Pay Commission also. (Interruptions)...

इस वास्ते मेरा एक निवेदन है कि जहां तक हॉलीडे का प्रश्न हैं (ध्यवधान)

SHRI SUKOMAL SEN: My point is this. Can't the Minister say that no action will be taken against them? (Interruptions) ...

उपसभाभ्यक्ष (श्री शंकर दयाल सिंह) : इनका सून लीजिए शोफेसर (व्यवधान)

SHRI SUKOMAL SEN: What the difficulty? (Interruptions).. Why can't you give an assurance that no action will be taken? What is difficulty? (Interruptions) ...

उपसभाष्यक्ष (श्री शंकर दयाल सिंह) : मुनिए, मुनिए । ग्रापने जो प्वाइट ब्राऊट किया है उसके बारे में सुनिए (व्यवधान)

SHRI SUKH RAM: Why are persisting on one thing? You allow me to speak. (Interruptions) ...Why are you persisting on thing? (Interruptions) ...

उनसभाध्यक्ष (श्री शंकर दयाल सिंह) : य कुछ कह रहे हैं, इनको सुनिए (व्यवधान)

SHRI SUKH RAM: I listened to You give one point. I reply to you. (Interruptions) ...

SHRI SUKOMAL SEN: You kindly give an assurance to this House that no penal action will be taken against them. (Interruptions) ...

SHRI SUKH RAM: I have heard you. (Interruptions), .. I have heard you. You need not repeat. (Interruptions).

THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): You please continue.

श्री सुख राम: मैं ग्राज भी इस बात को इस माननीय सदन में कहता हं कि वै हड़ताल वापस ने लें। मैं इसे प्रतिष्ठा का प्रश्न नहीं बनाता । उनकी जो ऐसी मांग हैं जैसे इंटरिम रिलीफ की बात है, उसके लिए मुझे फाइनेंस मिनिस्ट्री तक जाना पड़ता है। उसमें मैं ग्रौर बढोत्तरी कर सकता हूं, यह मैंने तब भी कहा या ग्रौर ग्राज भी कहताहूं मगर श्राप यह कहें कि मैं यहां घोषणा कर दं कि वह रेगुलर गवर्नमेंट इम्प्लॉयी बन जाएंगे, यह भरी कंपीटेंस से बाहर है (ब्यवधान)

SHRI SUKOMAL SEN: This is a long-standing problem. (Interruptions)...You can give an assurance to this House that no action will be aken (Interruptions) ...

SHRI S. VIDUTHALAI VIRUMBI: It is most unfortunate. The demands were made 8 months back. After 8 months he says that he cannot allow them. This is most unfortunate. (Interruptions) ...

SHRI SUKOMAL SEN: The Minister is not replying to that, Sir. What is the difficulty? Can't the Minister assure the House that no panel action will be taken? (Interruptions) ...

SHRI S. VIDUTHALAI VIRUM-BI: No action has been taken so far on the demand. (Interruptions)... vou done so far? (Interruptions) ...

श्री संघ प्रिय गौतम : जो कुछ ग्राप देना चाहते हैं, उसकी श्राप घोषणा कर दीजिए (व्यवधान)

उपसभाध्यक्ष (श्री गंकर दयाल सिंह) उनको श्राप कंपलीट करने दीजिए (व्यवधान)

श्री सुख राम : ग्रभी किसी ने कहा कि 20 जनवरी को नोटिस श्राया । जो मेरे पास सूचना है उसके मुताबिक 20 ग्रक्ट्बर को यह नोटिस भ्राया भ्रौर कायदे से लेबर डिस्पयट एक्ट के मृताबिक 14 दिन के श्रदर चीफ नेबर कमिष्टनर को सूचना देनी पडती है। उसके बाद वे कंसीलियेशन प्रोसीडिंग शरू करते हैं । उसके साथ-साथ उसी कानून में यह भी है कि फैडरेशन को, जो युनियन है, उनको भी उसकी सूचना देनी पडती है। उन्होंने सूचना नहीं दी और हमने सूचना दी। म्राखिर में दी, इस वास्ते दी कि कसीलियेशन प्रोसीडिंग शुरु हो मगर जो हमारा बोर्ड है, पोस्टल सर्विस बोर्ड है, उसने तीन-चार दफा उनके साथ मीटिंग को । उस में बहुत से मामले हल हो गए । मैं नहीं कहता कि सभी हल हो गए । लेकिन भायद यह मामला हल हो जाता । इस नीयत से कि उनके साथ हमारे संबंध बहुत अच्छे रहे हैं, वह बिगड़े न**हीं, इस** वास्ते हमने कोशिश की । जब बात नहीं ने उनको इंफार्म किया कि तब हम कसिलियमन प्रोसीडिंग के लिए म्राएं । यह 8 तारीख को शुरुहोनी थी। मैं ग्रपनी बात नहीं कहरहा हूं। जब स्ट्राइक इल्लोगल की बात आती हैं तो कायदे की बात होती है। **मैं भ्राज** भी कहता ह कि कोई प्यनिटिव एक्शन हम नहीं लेंगे। मैं ग्राप भी कहता हूं कि वह स्ट्राइक विदड़ा कर लें ...(व्यवधान)

VICE CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Please take your seats. (Interruptions).

SHRI SUKH RAM. I am making a very important statement and you are interfering every time. ruptions)

SHRI ASHIS SEN: Are they covered by the Industrial Disputes Act? (Interruptions). Are we fools sitting over here? (Interruptions)

SHRI SUKH RAM: Let them withdraw the strike. They can meet me. I will try to solve their maximum problems. (Interruptions).

SHRI SUKOMAL SEN: If they withdraw the strike, will you fulfil all their demands? (Interruptions)

SHRI SUKH RAM: If they are not satisfied, they can resort to the same method again. (Interruptions).

SHRI SUKOMAL SEN: What this, Sir? (Interruptions).

SHRI ASHIS SEN: Sir (Interuptions).

SHRI SUKH RAM: I don't see provocation ... (Interruptions).

SHRI SUKH RAM: I don't They are affiliated with certain political parties. (Interruptions).

SHRI SUKOMAL SEN: Sir, we are not satisfied with his reply. (Interruptions). He is not giving any assurance (Interruptions).

श्री सुख राम : श्रीमन, मैंने जितने प्वाइंट्स थे उन का उत्तर दे दिया है और मैं फिर म्रंत में यह कहना चाहता हूं कि वह श्रपनी स्ट्राइक वापस ले लें। उनके साथ हम बात करेंगे...

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SHRI S. VIDUTHALAI VIRUMBI: We are not satisfied with his reply. We stage a walk-out.

SHRI SUKOMAL SEN: Sir, he has not given any assurance. In protest we stage a walk-out.

SHRI ASHIS SEN: The reply of the Minister is not satisfactory. We stage a walkout.

(At this stage some hon. Members left the Chamber)

श्री संघ प्रिय गौतमः इन्होंने कोंई एश्योरस नहीं दिया था, आज भी कोई एश्योरेंस नहीं दिया इस लिए मैं सदन में से बाक ग्राउट करता हैं।

[**ईस अवसर पर म**ाननीय सद य सदन याग **कर**्ए]

🦈 उपसभाध्यक्ष (श्री शकर दयाल सिंह): एक बात मैं केवल मन्नी जो को कह दुंकि बड़े लोगों के लिए, बड़े शहरों के लिए सँचार की व्यवस्था, टेलीफोन ग्रापका काम कर रहा **है, बड**े बैंक भी काम कर रहे *हैं* लेकिन गरीब लोग जो रहते हैं उनके लिए या तो मनीम्रार्डर या 15 पैसे का पोस्टकाड बहुत बड़ी चीज रहती है। तो हमारा यह कहना है कि स्रापकी सिंसियरिटी है, इधर से भी काफी मांग है, रास्ता ब्राप जरूर निकालें लेकिन हमारा इतना बड़ा कम्युनिकेशन ठप्प हुन्रा है तो पूरे देशा पर इसका ग्रसर पड़ेगा। श्राप बड़े सिंसियर हैं, इसमें कोई दो राय नहीं हैं, लेकिन यह विचारणीय है कि इसका स्रानब रेबल रास्ता निकालकर जल्दी से इसका समाधान होना चाहिए।

SABHA] relation to the State 584 of M.P.

श्री सुख राम: राज़नीति से ऊपर उठकर लोग सहयोग हैं, सोचें तो रास्ता मुक्किल नहीं है।

उपतमाध्यक्ष श्री मंकर दयाल सिंह) : संसदीय कार्य राज्य मंत्री उपस्थित है उनसे कहूंगा वह सप्लीमेंटरी लिस्ट ग्राफ बिजनैस रखें।

Proclamation revoking the earlier Proclamation in relation to the State of Madhya Pradesh

THE MINISTER OF STATE

THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): Sir on behalf of Shri S. B. Chavan, I lay on the Table under clause (3) of article 356 of the Constitution, a copy (in Einglish and Hindi) of the Proclamation (G.S.R. No. 734(E)) issued by the President under clause (2) of the said article on the 7th December, 1993, revoking the Proclamation made by him on the 15th December, 1992 in relation to the Stat of Madhya Pradesh.

उपलभाष्यक्ष (श्री शंकर दयाल सिंह): ग्रद सदन की कार्रवाई कल प्रातः 11 दजे तक के लिए स्थगित की जाती है।

The House then adjourned at twenty-five minutes passeven of the clock till elever of the clock on Wednseday, the 8th December, 1993.